

MR. SPEAKER: I have to look into it.

SHRI JYOTIRMOY BOSU: Let Mr. Mirdha make a statement in the afternoon; that will satisfy us.

SOME HON. MEMBERS: No, no.

MR. SPEAKER: Why don't you ask for it in the Bengal Assembly? Why do you want a statement here?

AN HON. MEMBER: They dare not go to the Bengal Assembly.

SHRI JYOTIRMOY BOSU: If you do not meet our small request, we have to walk out in protest. This is a telegram I have received from Member of Parliament.

MR. SPEAKER: Walk-out or no walk-out, I have to be guided by the rules. The rules are that matters concerning the States cannot come here, and law and order concerns the State. If you say that sometimes earlier it was allowed, I will look into the records. If it has been allowed even once in Parliament, we will allow it again.

SHRI JYOTIRMOY BOSU: You should have some confidence in your MPs. Parliamentary democracy is becoming a mockery.

MR. SPEAKER: You work this democracy in Bengal. Your men are there.

The Minister can just give factual information, after ascertaining it from the State Government. That is the utmost we can do.

रामावतार शास्त्री (पटना): हमारे यहां उत्तर बिहार में हमारे वर्कर्स का, सी पी आई के वर्कर्स का, किसान मभा के वर्कर्स का जमींदार लोग मार कर रहे हैं। एक दर्जन वर्कर मारे गये हैं जिस में काफी हरिजन थे। इस सबाल को भी यहां रोज करने दिया जाना चाहिये।

अध्यक्ष महोदय: हरिजनों की बात हांती है तो मैंने हमेशा इजाजत दी है।

15.57 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER BORDER SECURITY FORCE ACT, 1968 AND ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table:

- (i) A copy of Notification No. S.O. 449(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 1973, under sub-section (3) of section 139 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT-5818/73].

- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1972 published in Notification No. G.S.R. 599 in Gazette of India dated the 20th May, 1972.
 - (ii) The Fourth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 600 in Gazette of India dated the 20th May, 1972.
 - (iii) The Fifth Amendment of 1972 to the Indian Police Service (Pay) rules, 1954, published in Notification No. G.S.R. 662 in Gazette of India dated the 10th June, 1972.
 - (iv) The Indian Police Service (Fixation of cadre Strength)

[Shri Ram Niwas Mirdha]

- Fifth Amendment Regulations, 1972 published in Notification No. G.S.R. 663 in Gazette of India dated the 10th June, 1972.
- (v) The Indian Police Service (Fixation of cadre Strength) Sixth Amendment Regulations, 1972 published in Notification No. G.S.R. 741 in Gazette of India dated the 17th June, 1973.
- (vi) The Sixth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 742 in Gazette of India dated the 17th June, 1972.
- (vii) The Eighth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 844 in Gazette of India dated the 22nd July, 1972.
- (viii) The Indian Police Service (Fixation of cadre Strength) Seventh Amendment Regulations, 1972 published in Notification No. G.S.R. 845 in Gazette of India dated the 22nd July, 1972.
- (ix) The Indian Police Service (Fixation of cadre Strength) Eighth Amendment Regulations, 1972 published in Notification No. G.S.R. 48 in Gazette of India dated the 20th January, 1973.
- (x) The Indian Police Service (Fixation of cadre Strength) Fifth Amendment Regulations published in Notification No. G.S.R. 66 in Gazette of India dated the 27th January, 1973.
- (xi) The Indian Police Service (Fixation of cadre Strength) Eighth Amendment Regulations 1972 published in Notification No. G.S.R. 89 in Gazette of India dated the 3rd February, 1973.
- (xii) The Indian Police Service (Fixation of cadre Strength) Seventh Amendment Regulations, 1972 published in Notification No. G.S.R. 144 in Gazette of India dated the 17th February, 1973.
- (xiii) The Fifth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 145 in Gazette of India dated the 17th February, 1973.
- (xiv) G.S.R. 236 published in Gazette of India dated the 10th March, 1973 containing corrigendum of Notification No. G.S.R. 48 dated the 20th January, 1973.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1973 published in Notification No. G.S.R. 259 in Gazette of India dated the 17th March, 1973.
- (xvi) G.S.R. 355 published in Gazette of India dated the 7th April, 1973 containing corrigendum to Notification No. G.S.R. 66 dated the 27th January, 1973.
- (xvii) G.S.R. 356 published in Gazette of India dated the 7th April, 1973 containing corrigendum to Notification No. G.S.R. 89 dated the 3rd February, 1973.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-5819/73].

श्री मधु लिमये (बांका) : जो सवाल सामने रखा जा रहा है इन में से कम से कम छः नोटिफिकेशन ऐसे हैं जिन को रखने में

तकरीबन डेढ़ साल का विलम्ब हुआ है । हम लोग कहते कहते थक गये हैं, इस को क्या कभी देखा जायेगा, कभी इस पर भ्रमल भी होगा ? क्या पार्लियामेंट और अध्यक्ष के आदेशों का आदर होगा ? इसका निर्णय तो आपको करना है । दर्जनों दफा हमने इस को उठाया है ।

MR. SPEAKER: I invited the Chairman of the Subordinate Legislation Committee, Shri Vikram Mahajan, but he happened to be absent on that day. I find that it was only the Subordinate Legislation Committee which noticed it. Even in this statement in para 3 it is said that the omission to lay the notification amending the cadre strength and the pay scales came to the notice of the Ministry in September, 1973 when this was pointed out by the Lok Sabha Secretariat. The Subordinate Legislation Committee noticed it and that is why it came to the notice of our Secretariat. The other day Mr. Limaye asked, where is the Chairman of the Subordinate Legislation Committee? Mr. Mahajan did not happen to be here on that day. It was only due to the functioning of the Subordinate Legislation Committee that such matters came to light. If Mr. Mahajan wants to make some statement, he can. I must compliment him on the alertness he has shown.

13 hrs.

SHRI VIKRAM MAHAJAN (Kangra): So far as the present notifications which have been laid on the Table of the House are concerned. I wish to point out that out of 17, the Indian Police Service Fixation of Cadre Strength (Amendment) Regulations and the Indian Police Service Pay (Amendment) Rules and their corrigendum, are being laid on the Table of the House today after a gap of over six months to one year. Twelve of them have been commented upon by the Committee on Subordinate Legislation in their Ninth Report. Three of them relate

to corrigendum and two are being examined.

As stated in the explanation by the Minister while laying these rules on the Table, the laying of these notifications had been overlooked by the Ministry of Home Affairs, and they were made aware of these lapses only after it was pointed out by the Lok Sabha Secretariat, i.e., the Committee on Subordinate Legislation. The Committee has in its two recent reports, namely, the Fifth and Ninth Reports, not only frowned upon the delay in laying but also has been vigilant to see whether the rules statutorily required to be laid are being laid or not. The aforesaid 17 notifications fall in the latter category and reference was, therefore, made by the Lok Sabha Secretariat on behalf of the Committee on Subordinate Legislation. If you so desire. I can read the relevant paragraphs of the Report of the Committee on Subordinate Legislation, namely, para 13 to 18.

MR. SPEAKER: It is enough if he draws attention to these paragraphs.

SHRI VIKRAM MAHAJAN: They have been circulated.

MR. SPEAKER: Thank you very much. All our apprehensions against the Committee have gone. I compliment you for that.

Now it is up to the Ministers to follow these directions. I need not repeat the observations again. I am not going to tolerate it for all times. We will have to remedy this sooner or later. This is a very strict practice in all Parliaments. Please see that your departments work properly and alertly. I do not want to hear about this in future.

ANNUAL REPORT OF CENTRAL SILK BOARD, 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN)